

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2821/2002

Thursday, this the 31st day of October, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Jitendra Singh
s/o Shri K.P. Singh
Artist Grade I
Ministry of Defence
JCB-6, D-1, Sena Bhawan
New Delhi-11

..Applicant

(By Advocate: Shri S.N.Anand)

Versus

1. Union of India through Secretary
Ministry of Defence
South Block, New Delhi
2. The Joint Secretary (Trg.) &
Chief Administrative Officer
Ministry of Defence
C-II, Hutmants, Dalhousie Road
DHQ Post Office, New Delhi
3. The Deputy CAO (Admn.)
c/o JS (Trg.) & CAO
Ministry of Defence
C-II, Hutmants, Dalhousie Road
DHQ Post Office, New Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

By virtue of the present application, the applicant seeks a direction to refix his pay in the pay scale of Rs.2000-3200/- w.e.f. 1.11.1995 and grant of replacement scale of Rs.6500-10500/- w.e.f. 1.1.1996 on implementation of 5th Central Pay Commission's recommendations.

2. At this stage, we deem it unnecessary to express any opinion on the merits of the matter because the applicant has already submitted a representation dated 31.7.2002 in this regard which is pending consideration.

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(2)

3. Accordingly, it is directed that a speaking order with respect to the representation of the applicant for the above-said relief should be passed preferably within four months from the date of receipt of a certified copy of the present order and it should be communicated to the applicant.

4. With these directions, OA is disposed of.


(S.A.T. Rizvi)
Member (A)


(V.S. Aggarwal)
Chairman

/sunil/